

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 14564/2019

(Arising out of impugned final judgment and order dated 06-12-2018 in CWP No. 17376/2018 18-12-2018 in CWP No. 17376/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

INDER KUMAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.82236/2019-CONDONATION OF DELAY IN FILING and IA No.82243/2019-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 02-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mrs. Madhavi Divan, ASG
 Mr. Anmol Chandan, Adv.
 Mr. K. Anurag, Adv.
 Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Until further orders, status quo, as it exists
today, shall be maintained.

Tag with SLP(C) No. 30621/2011.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR